

Act, 1948. [Placed in Library. See No. LT-5871/66].

ANNUAL REPORT ON WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF CENTRAL GOVERNMENT

The Minister of Industry (Shri D. Sanjivayya): I beg to lay on the Table a copy of the Annual Report of the working of Industrial and Commercial Undertakings of the Central Government for the year 1964-65. [Placed in Library. See No. LT-5872/66].

DELHI SALES TAX (AMENDMENT) RULES 1966, NOTIFICATIONS UNDER CUSTOMS ACT, 1962, etc.

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table—(1) A copy of the Delhi Sales Tax (Amendment) Rules 1966 published in Notification No. F. 3(6)/65-Fin. (E) in Delhi Gazette dated the 10th March, 1966 under sub-section (4) of section 28 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-5873/66].

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:

- (i) The Denatured Spirit (Ascertaining and Determining) Amendment Rules, 1966 published in Notification No. G.S.R. 281 in Gazette of India dated the 26th February, 1966.
- (ii) G.S.R. 294 published in Gazette of India dated the 1st March, 1966.
- (iii) G.S.R. 295 published in Gazette of India dated the 1st March, 1966.
- (iv) G.S.R. 296 published in Gazette of India dated the 1st March, 1966.
- (v) G.S.R. 320 published in Gazette of India dated the 5th March, 1966.
- (vi) G.S.R. 321 published in Gazette of India dated the 5th March, 1966.

(vii) The Manufacture in Customs Bond (General) Fourth Amendment Rules, 1966 published in Notification No. G.S.R. 322 in Gazette of India dated the 5th March, 1966.

(viii) The Manufacture in Customs Bond (General) Third Amendment Rules, 1966 published in Notification No. G.S.R. 323, in Gazette of India dated the 5th March, 1966.

(ix) G.S.R. 324 published in Gazette of India dated the 5th March, 1966. [Placed in Library. See No. LT-5874/66].

3. A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:

- (i) The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1966 published in Notification No. G.S.R. 313 in Gazette of India dated the 5th March, 1966.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1966 published in Notification No. G.S.R. 314 in Gazette of India dated the 5th March, 1966.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Thirty-second Amendment Rules, 1966 published in Notification No. G.S.R. 315 in Gazette of India dated the 5th March, 1966.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1966 published in Notification No. G.S.R. 316 in Gazette of India dated the 5th March, 1966.
- (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-fourth Amendment Rules, 1966 published in Notification No.